

[Mr. Deputy-Speaker]

does not become *sub judice*. I have said "No." I have read the proceedings and the section very carefully. The question of proceeding will begin when cognizance is taken. I said just now—it ought to have been observed that they have not taken cognizance.

SOME HON. MEMBERS : They have.

MR. DEPUTY-SPEAKER : I cannot yield because there is shouting. These matters are not decided by shouting. You must apply your mind. Please resume your seat. In this House, matters of privilege are not decided by shouting. No, no. Please resume your seat. I am giving my ruling. I will not yield to your shouting. I have gone through it carefully. I am not prepared to reconsider my ruling. Because he has made a second plea I am giving this ruling. On this point whether it constitutes "proceeding" I may say the hon. Member has not heard the Law Minister carefully.

श्री मधु लिमए : कानून मंत्री ने इस पर कोई राय नहीं दी ।

MR. DEPUTY-SPEAKER : I have followed him. He has said that when certain matters come before the court automatically summons are issued (*Inerruption*). Therefore, I have kept the whole issue pending. I am not going to allow any hon. Member to raise any point now (*Interruption*). Order, order. These issues are not decided by shouting.

14.11 hrs.

PAPERS LAID ON THE TABLE

Annual Reports of Development Councils and Notification under Industries (Development and Regulations) Act, 1952 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) :

Sir, on behalf of Shri F. A. Ahmed I beg to lay on the Table—

- (1) A copy of Notification No. S. O. 1737 published in Gazette of India

dated the 3rd May, 1969 regarding management of the Messrs Jessop and Company Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See. No. LT-1280/69]

- (2) A copy each of the Annual Reports of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951 :—

- (i) Development Council for Oils, Detergents and Paints for the year 1966-67.

- (ii) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earthmoving Equipment, and Internal Combustion Engines, for the year 1967-68.

- (iii) Development Council for Drugs and Pharmaceuticals for the year 1967-68.

- (3) A statement showing reasons for delay in laying the report mentioned at (2) (i) above.

Notifications under Forward Contracts (Regulation) Act, 1952

SHRI BHANU PRAKASH SINGH ;
Sir, on behalf of Shri Raghunath Reddy, I beg to lay on the Table—

- (1) A copy of Notification No. S.O. 2137 (English version) and S.O. 2140 (Hindi version) published in Gazette of India dated the 26th May, 1969 issued under section 17 of the Forward Contracts (Regulation) Act, 1952. [Placed in Library. See. No. LT-1282/69]

- (2) A copy each of the following Notifications issued under section 18 of the Forward Contracts (Regulation) Act, 1952 :—

- (i) S.O. 2136 (English version) and S.O. 2139 (Hindi version) published in Gazette of India dated the 20th May, 1969.
- (ii) S.O. 2138 (English version) and So. 2141 (Hindi version) published in Gazette of India dated the 26th May, 1969. [Placed in Library. See No. LT-1283/69.]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : Sir, on behalf of Shri P.C. Sethi, I beg to lay on the Table a statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Finance, Accounts and Audit." [Placed in Library. See, No. LT-1284/69.]

14.13 hrs.

PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK

SECRETARY : I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1968 to 31st May, 1969.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir I have to report the following message received from the Secretary of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 21st July, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Medicine and Homeopathy Central Council Bill, 1968 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the constitution of a Central Council

of Indian Medicine and Homeopathy and the maintenance of a Central Register of Indian Medicine and Homeopathy and for matters connected therewith be extended upto the first day of the seventieth Session of the Rajya Sabha."

ASSENT TO BILLS

SECRETARY: Sir, I also lay on the table copies, duly authenticated by the Secretary of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 16th May, 1969 :—

- (1) The Estate Duty (Distribution) Amendment Bill, 1969.
- (2) The President (Discharge of Functions) Bill, 1969.
- (3) The Companies (Amendment) Bill, 1969.
- (4) The Registration of Births and Deaths Bill, 1969.
- (5) The Union Territories (Separation of Judicial and Executive Functions) Bill, 1969.

ESTIMATES COMMITTEE

Ninety-first and Ninety-Second Reports

SHRI THIRUMALA RAO (Kakinada) : Sir, I beg to present the following Reports of the Estimates Committee :—

- (1) Ninety-first Report on action taken by Government on the recommendations contained in the Forty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Depart-